GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH RESEARCH

RAJYA SABHA UNSTARRED QUESTION No. 1874 TO BE ANSWERED ON 5TH AUGUST, 2025

INCREASE IN FERTILITY AND ART CENTRES ACROSS THE COUNTRY

1874. Dr. KANIMOZHI NVN SOMU:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has observed a rapid increase in fertility and Assisted Reproductive Technology (ART) centres across the country;
- (b) if so, the details thereof, including the number of registered and unregistered centers operating currently, State-wise;
- (c) whether any assessment has been made regarding the medical, ethical, and social risks posed by unregulated growth in this sector;
- (d) the regulatory mechanisms currently in place and the steps proposed to strengthen monitoring, ensure ethical practices, and protect patients; and
- (e) if not, the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) & (b) After the enactment of the ART (Regulation) Act, 2021 all the ART clinics/ART banks operating across the country have to be mandatorily registered under the ART (Regulation) Act, 2021. An online National Registry Portal has been operationalized to facilitate clinics/banks to apply for registration to the State/UT Authorities.

As per the data available with the Department from the National ART Surrogacy Registry Portal, a state wise list of the (i) clinic/banks that have applied for registration (ii) registered clinics/banks (iii) application of clinics/banks rejected for registration is enclosed at **Annexure I.** The list of registered ART Clinics and Banks and applications rejected for registration is also available in public domain on the National Registry Portal on the following link https://registry.artsurrogacy.gov.in/

(c) Considering the medical, ethical, and social risks posed by unregulated growth in absence of any legislative control in the sector, the Parliament has enacted the Assisted Reproductive Technology (Regulation) Act, 2021, which came into force on 25.01.2022. The Act aims to regulate and supervise the assisted reproductive technology clinics and the assisted reproductive technology banks, prevention of misuse, safe and ethical practices of assisted reproductive technology services for addressing the issues of reproductive health where

assisted reproductive technology is required for becoming a parent or for freezing gametes, embryos, embryonic tissues for further use due to infertility, disease or social or medical concerns and for regulation and supervision of research and development and for matters connected therewith or incidental thereto.

The Act mandates mandatory registration of the ART clinics and ART banks thereby significantly curbing unregulated practices and addressing associated risks in the sector.

(d) & (e) The Assisted Reproductive Technology (Regulation) Act,2021 has been promulgated for regulation and supervision of the assisted reproductive technology clinics and the assisted reproductive technology banks, prevention of misuse, safe and ethical practice of assisted reproductive technology services for addressing the issues of reproductive health where assisted reproductive technology is required for becoming a parent or for freezing gametes, embryos, embryonic tissues for further use due to infertility, disease or social or medical concerns and for regulation and supervision of research and development and for matters connected therewith or incidental thereto.

In order to strengthen monitoring and ensuring ethical practices, rights and welfare of the patients/donors, adequate safeguards have been prescribed under the Assisted Reproductive Technology (Regulation) Act, 2021 some of them are as under:

- (i) Mandatory registration of ART clinics and banks
- (ii) Specific eligibility criteria for couple or woman who can avail ART services.
- (iii) Mandatory consent of the parties availing ART services.
- (iv) Insurance coverage for oocyte donors for 12 months for covering medical expenses, health issues, complications arising during the process of oocyte retrieval.
- (v) Regulations in respect of number of embryos that can be implanted in womb of the intending mother.
- (vi) Testing of the gamete donor for infectious diseases.
- (vii) Confidentiality of the information about the couples/individuals/donor.
- (viii) Prohibition of sex selection.
- (ix) Provision of pre genetic testing and screening of the embryo for Preventing births with genetic disorders.
- (x) A child born through assisted reproductive technology shall be deemed to be a biological child of the commissioning couple and the said child shall be entitled to all the rights and privileges available to a natural child only from the commissioning couple under any law for the time being in force.
- (xi) Relinquishment of parental rights over the child or children by the gamete donors.
- (xii) Penal provisions for unethical practices in clinics, sex selection, sale /purchase, trading of gamete & embryos etc.

A copy of the ART (Regulation) Act, 2021 and ART (Regulation) Rules, 2022 is enclosed for facility of reference.

Annexure-I

State	ART Clinic			ART Bank			Total		
	Receive d	Registered	Rejected	Received	Registered	Rejected	Received	Registered	Rejected
ANDAMAN	1	1		1	1		2	2	0
AND									
NICOBAR									
ISLANDS									
ANDHRA	365	200		70	42		435	242	0
PRADESH									
ARUNACHAL	4						4	0	0
PRADESH									
ASSAM	42	15		18	10		60	25	0
BIHAR	98			25			123	0	0
CHANDIGARH	24	20	1	7	5	1	31	25	2
CHHATTISGA RH	122	28		39	17		161	45	0
DELHI	260	115		80	28		340	143	0
GOA	33	20		5	2		38	22	0
GUJARAT	500	342	4	140	89		640	431	4
HARYANA	265	61		55	15		320	76	0
HIMACHAL PRADESH	26	17		1			27	17	0
JAMMU AND KASHMIR	21			2			23	0	0
JHARKHAND	58			11			69	0	0
KARNATAKA	597	217		97	27		694	244	0
KERALA	215	33		53	14		268	47	0
MADHYA PRADESH	214	55		40	11		254	66	0
MAHARASHT RA	1,253	66		333	36		1586	102	0
MANIPUR	6	6					6	6	0
MEGHALAYA	1						1	0	0
MIZORAM	3	3					3	3	0
NAGALAND	5			1			6	0	0
ODISHA	66	39		9	3		75	42	0
PUDUCHERRY	31	16		8			39	16	0
PUNJAB	256	88		89	51		345	139	0
RAJASTHAN	262	142	5	90	40	8	352	182	13
SIKKIM	6	3		1	1		7	4	0
TAMIL NADU	1,061	658	151	216	112	68	1277	770	219
TELANGANA	449	276		97	52		546	328	0
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1						1	0	0
TRIPURA	5			4			9	0	0
UTTAR PRADESH	433			106			539	0	0
UTTARAKHAN D	51	36		15	12		66	48	0
WEST BENGAL	158	117		91	64		249	181	0
Total	6892	2574	161	1704	632	77	8596	3206	238
